

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2800
ANSWERED ON:05.12.2002
SLACKNESS OF CHIEF JUSTICE OF HIGH COURTS
V. VETRISELVAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether new Chief Justice of India has given some suggestions to root out the corruption prevailing in judiciary due to slackness of various courts/High courts;
- (b) if so, the details thereof, and the reaction of the Government thereto; and
- (c) if so, the steps taken by the Government in this regard?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY):

(a) to (c) Government have consulted the Supreme Court of India. The Court has informed as below:

‘The Statement of the Hon`ble the Chief Justice of India is based on his perceptions which he has gathered from various sources or the publications at times in the newspapers. The Hon`ble the Chief Justice of India has been trying to get even the minimum materials from the concerned Chief Justices of the High Courts in support of the allegations so that he can proceed with the In-House Procedure Inquiry which has been adopted by the Supreme Court as well as all the High Courts.